

OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

* * *

Allahabad : Dated this 19th day of August, 1999

Original Application No.857 of 1999

District : Gorakhpur

CORAM :-

Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. SKI Naqvi, I.M.

Banshi Dhar Dwivedi,
S/o Late Shri Damodar Dwivedi,
R/o 516, Jatepur North, Gorakhpur City,
Gorakhpur.

(Applicant in person)

.... Applicant

versus

1. Union of India through the Secretary Ministry of Communication, Government of India, New Delhi.
2. The Chief Post Master General U.P. Circle, Lucknow.
3. The Director of Postal Services, Office of the Chief Post Master General U.P. Circle, Lucknow.
4. The Senior Superintendent of Post Offices, Gorakhpur Division, Gorakhpur.

(.... Respondents

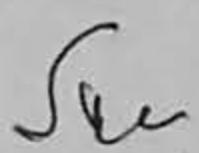
O R D E R (O_r_a_l)

By Hon'ble Mr. S. Dayal, A.M.

The applicant seeks setting aside of the orders of promotion and passage of fresh orders treating the intervening period after promotion as spent on duty for all purposes. He also seeks implementation of instructions of the Government of India excerpted in Swamy's CCA (CCS) Rules, 21st Edition of 1995, Para 3 on Page 216 and 217. The applicant has filed ^{before} a representation/The Chief Post Master General, U.P. Circle annexed as Annexure-A-5 in which he has contended that the Director Postal Services Headquarters, has

not decided the question of arrears to be paid to him for the period of his notional promotion and, therefore, pay of the applicant has not been fixed in Higher Scale Grade-II Cadre and no arrears have been paid to him. We find that the applicant does not need setting aside of the order of the Director Postal Services dated 31-3-1997 granting him notional promotion but seeks consideration of this case as per instructions in CCA(CCS) Rules mentioned above. We, therefore, direct that the Chief Post Master General, U.P. Circle, Lucknow shall decide his representation dated 24-1-1998 which is annexed as Annexure-5 to the OA, if it is furnished to him with a copy of this order within a period of three months.

2. With this observation the OA is disposed of in limine with no order as to costs.



Member (J)



Member (A)

Dube